

Home Ministry is just now consulting the Leaders of Opposition on the options that are open to us."

SHRI SOMNATH CHATTERJEE : They are reading in between the lines.

MR. SPEAKER : I do not know where is the confusion. I find no confusion.

SHRI LAL K. ADVANI (Gandhi Nagar) : There is no confusion. Issue is not the law. The issue is twofold. Firstly, the situation that arose in 1986 leading to the kind of a legislation about which most of us in the opposition had expressed misgivings that an extraordinary law of this kind was likely to be abused. The Government assured the House that it would not abuse it.

SHRI INDRAJIT GUPTA : They always say that.

SHRI LAL K. ADVANI : It is true that they always say that. So, the problem has arisen not because of law as much as it has arisen because of its abuse by certain Governments.

Secondly, there are provisions in it which are liable to greater abuse. So, all that the Prime Minister said, as I could understand, was that in its present form the law will no continue. There will be change in the law. This is what I have understood. I do not know what exactly the Government has in its mind. Maybe this law would be replaced by another law. But I would like to emphasize that the problem of terrorism and subversion continues to confront the country.

It is very much there in the country and no country can be oblivious to the menace itself. Therefore, the consultation should lead to a situation where the authorities do not just raise their hands, and say that they are helpless and they cannot do anything.

SHRI SOMNATH CHATTERJEE : If you admit that it has been more abused than used properly, then this is the law which has permitted that.

SHRI LAL K. ADVANI : Yes, it is more abused. But suddenly a kind of a campaign was started only during last six to eight months. It has abused in Punjab; it was abused elsewhere; it was abused in Gujarat - I belong to Gujarat - and at that time there was no hue and cry. Suddenly on the eve of the last elections a campaign started right from the Government itself...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL (Chandigarh) : It is not the right way of putting across the...*(Interruptions)*.

MR. SPEAKER : I also personally feel that there was no occasion for you to raise this on the floor of the House.

SHRI PAWAN KUMAR BANSAL : Sir, Mr. Charles raised this matter because...*(Interruptions)*

*[Translation]*

SHRI LAL K. ADVANI : The raising of this issue today is an offshoot of the agitation, otherwise there is no valid reason. We have no clash of interest with the Members who have raised the issue to-day. We are

prepared to discuss the issue with the Government with a view to check the misuse of the Act and also to arm the Government with sufficient powers to fight the menace of terrorism.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Speaker, Sir, it is the responsibility of the ...*(Interruptions)* When will the new legislation be enacted...*(Interruptions)\**

*[English]*

MR. SPEAKER : This is not going on record.

*[Translation]*

Please observe some rules. Several Members are speaking simultaneously.

*[English]*

I am allowing Shri Chandra Jeet Ji Yadav to speak. ....*(Interruptions)*

MR. SPEAKER . Please sit down now.

You are guiding the destiny of the nation. Please understand what you are doing here.

*[Translation]*

SHRI PRABHU DAYAL KATHERIA : The hon. Minister may be asked to explain the position...*(Interruptions)*.

MR. SPEAKER : Please take your seat.

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Speaker, Sir, as the issue has again been raised.

MR. SPEAKER : On which subject you are speaking, the one under discussion or some other subject?

SHRI CHANDRA JEET YADAV : At present I am dwelling on the subject under discussion but with your permission I would like to speak on other subject also.

*[English]*

MR. SPEAKER : If it goes on like this, I shall have to allow all others also.

SHRI CHANDRA JEET YADAV : All right, Sir, I am expressing my opinion on other points also ...*(Interruptions)*.

MR. SPEAKER : No, please do not direct the Members like that. I have to conduct the business of the house.

*(Interruptions)*

MR. SPEAKER : It is objectionable to direct the Members to speak or not to speak.

SHRI CHANDRA JEET YADAV : I am afraid you did not listen to my speech on the Motion of thanks to the President's Address....

MR. SPEAKER : No, Please !

SHRI CHNDRA JEET YADAV : Sir, I want to say this because he has raised whether my party supports it or not. He is a member of Penal of Chairman...

\* Not recorded.